

**IN THE NATIONAL COMPANY LAW TRIBUNAL**  
**BENGALURU BENCH, BENGALURU**  
*(Through Physical Hearing / VC mode [Hybrid])*

**ITEM No. 13**  
**IA No.135 of 2024 in**  
**CP (IB) No.32/BB/2021**

**IN THE MATTER OF:**

Mr. Putta Kempanna ... Petitioner  
Vs.  
M/s. Welworth Software Pvt. Ltd. ... Respondent

**Order under Sections 7 of Insolvency & Bankruptcy Code, 2016**

**Order delivered on: 30.04.2024**

**CORAM:**

**SHRI K. BISWAL**  
**HON'BLE MEMBER (JUDICIAL)**

**SHRI MANOJ KUMAR DUBEY**  
**HON'BLE MEMBER (TECHNICAL)**

**PRESENT:**

For the Liquidator : Shri Narayana Kamma, Adv.

**ORDER**

1. Heard the Ld. Counsel for the Liquidator.
2. It is seen that notice issued in IA No.135 of 2024 has not yet been collected by the Ld. Counsel for the Applicant/Liquidator. Therefore, he is permitted to collect the same from the Registry and serve it on the Respondents and comply with the Order dated 18.03.2024. Upon receipt of this notice, Respondents are granted two weeks' time to file objections, and one week thereafter to the Applicant to file rejoinder, if any, after duly serving the copy on other side.
3. List the matter on **31.05.2024**.

**Sd/-**  
**MANOJ KUMAR DUBEY**  
**MEMBER (TECHNICAL)**

**Sd/-**  
**K. BISWAL**  
**MEMBER (JUDICIAL)**

Krishna